

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

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IN COMPANY PETITION No.32/2017

DATED WEDNESDAY, THE 21<sup>st</sup> DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 2013  
UNDER SECTIONS 178(8) READ WITH SECTION 177(1), 177(2), AND 178(1)  
AND  
IN THE MATTER OF FOUR SEASONS WINES LIMITED

1. Four Seasons Wines Limited,  
UB Tower, # 24, Vittal Mallya Road,  
Bangalore – 560 001, Karnataka.
2. Mr. Sridhar Krishnamoorthy,  
S/o Venkatraman Krishnamoorthy,  
# D1-201, Shriram Shreyas Apts,  
Telecom Conoly, Kodigehalli,  
Bangalore – 560 097, Karnataka.
3. Mr. Akshara B L,  
S/o Mr. Lakshminarayana Bhat Belur,  
No.11, Sannidi KVS Layout, Virupakshapura,  
Kodigehalli, Bangalore – 560 097, Karnataka.  
Company Secretary. ...

Petitioners

COUNSEL PRESENT:

Mr. Sudhir V Hulyalkar,  
Practicing Company Secretary,  
16/8, Ground Floor, 2<sup>nd</sup> Cross,  
Gupta Layout, South End Road,  
Basavanagudi,  
Bangalore – 560 004.

ORDER

Representative of PCS is present. He filed a memo signed by PCS for withdrawing this petition.



Perused the withdrawal memo. PCS is filing memo for withdrawal of this application. Therefore, memo can be allowed permitting the petitioners herein to withdraw the compounding application.

In the result memo is allowed. Company Petition is dismissed as withdrawn.



(RATAKONDA MURALI)  
MEMBER (JUDICIAL)



(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

psp.